

## FORM NO. 4

(See Rule 42)

**In The Central Administrative Tribunal**

GUWAHATI BENCH : GUWAHATI

## ORDER SHEET

APPLICATION NO. CP. 20 OF 199 8  
CA. 17 / 97Applicant(s) H. K. Mazumder & Ors.  
-vs-Respondent(s) Ajit Kumar & Anr.Advocate for Applicant(s) Mr. A. Ahmed.

Advocate for Respondent(s)

Notes of the Registry	Date	Order of the Tribunal
<p>This C.P. is filed by Mr. A. Ahmed, Adv. on behalf of the applicants, praying for <del>punishment</del> of the contemners for non-compliance of the judgment &amp; order dated 16.6.97 passed in CA 17/97.</p> <p>and for favoring of orders.</p> <p><u>16/7/98</u> Section Officer (S)</p> <p>16/7/98</p> <p>Registration</p>	20.7.98	<p>The respondents in C.A.No. 17/97 have accepted the order of this Tribunal. However, to implement the order they prayed for another 3 months time. This itself is sufficient to indicate that till now there is no intention to flout the order of this Tribunal. Therefore, we are not inclined to proceed with the Contempt Petition. Contempt Petition is closed.</p> <p>However, in future if the order is not implemented as assured the applicant is at liberty to approach this Tribunal.</p> <p>6 Member</p>

  
Vice-Chairman

PG

Member

PG  
17/7/98  
20/7/98

Notes of the Registry	Date	Order of the Tribunal
27.8.98 Copies of the order have been sent to the D.P.C.C. for carrying the same to the <del>Exhibitors</del> of the parties through regd. with S.D.	(27.8.98)	RECEIVED 1400 HRS 1400 HRS
88 Issued ride D.Nos. 2434 to 2437 D.D. 31.8.98	31.8.98	(27.8.98) (27.8.98)
H.P.		(27.8.98) 103-A RECEIVED 1400 HRS